

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF "CRYSTAL CLEAR VEG-OIL REFINARY PRIVATE LIMITED"**

**RELEVANT PARTICULARS**

1.	NAME OF CORPORATE DEBTOR	: CRYSTAL CLEAR VEG-OIL REFINARY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	: 22nd September, 1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	: Registrar of Companies, Maharashtra, Mumbai (under Companies Act, 1956)
4.	CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	: U15140MH1995PTC092988
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	: S. No. 48/1A Taluka Nandgaon Khandeshwar Post Dabha MH 444701
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	: 16.04.2018(As Per Order of NCLT, Mumbai Bench in C.P. NO 1792/IBC/NCLT/MB/MAH/2017)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	: 13.10.2018(180 days from the date of commencement of the insolvency resolution process)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	: Name: Minita D. Raja Registration Number: IBBI/IPA-001/IP-P00635/2017-18/11088
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	: Reg Address: 138, Charukeshi Apartment, 3rd Floor, Khare Town, Dharampeth Nagpur: 440 010 Email: minita_9raja@rediffmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO.9.	: Communication Address: 138, Charukeshi Apartment, 3rd Floor, Khare Town, Dharampeth Nagpur: 440 010 Email: ip.ccvrpl@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	: 08.05.2018 (14 days from the date of appointment of Interim Resolution Professional i.e. 24/04/2018, the date on which order of Hon'ble NCLT is received to IRP)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against the **CRYSTAL CLEAR VEG-OIL REFINARY PRIVATE LIMITED** on 16.04.2018.

The creditors of the **CRYSTAL CLEAR VEG-OIL REFINARY PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before 08.05.2018 to the interim resolution professional at the address mentioned against item 10

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 & amendment thereof. The proof of claims is to be submitted by way of the following specified forms –

Form B-for claims by Operational Creditors except workmen and employees.

Form C-for claims by Financial Creditors

Form D-for claims by A Workman and Employee

Form E-for claims by Authorized Representative of Workmen and Employees

Form F- for claims by Creditors (other than Financial & Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

**Date : April 27, 2018**

**Place : Amravati**



**Minita Raja**  
Interim Resolution Professional